

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO.4116
TO BE ANSWERED ON THURSDAY, THE 7th April, 2022**

Revamping of Legal Education System

**4116. SHRIM. SHANMUGAM:
SHRI Y.S. CHOWDARY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court suggested for complete revamp of legal education system in the country, by introducing certain reforms to enable maintenance of standard and placement of law graduates;
- (b) if so, the details thereof;
- (c) whether the Bar Council of India, being the apex regulatory body, has been asked to tighten yardstick in examinations, stringent control at the entry level and constant monitoring of law colleges for compliance; and
- (d) if so, the details thereof and by when the revamp of the system would be finalized?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) and (b): In the case of Bar Council of India vs. Twinkle Rahul Manganekar & Ors. Civil Appeal No.(s). 816-817/2022, the Hon'ble Supreme Court vide its order dated 15.03.2022 has made observation about - the desirability of having better accountability from law colleges; absence of requisite faculty, therein; monitoring by the Bar Council of India to ensure that once a law college obtains recognition, it is to maintain the parameters as set forth by the BCI.

(c) and (d):As regards,the yardsticks in examinations, and stringent control and monitoring of law colleges for compliance is concerned, the Bar Council of India has informed that in order to revamp the system, it has earmarked about 500 Institution throughout the country who are sub-standard/below standard and team led by some former Judge(s)/Senior Advocate(s) noted academicians plan to conduct surprise visits of such Institutions and if any Institution is found to be below standard *i.e.* having no sufficient number of faculties/infrastructure, then the Legal Education Committee of BCI shall take immediate step to close such Institutions.

With respect to the specific observations made as per order of the Supreme Court of India, Bar Council of India has constituted a High Level Committee including many senior Advocates and some former Judges of Supreme Court/High Courts to look into the above said issues.